

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2212
ANSWERED ON:07.12.2011
AUDIT AND VIGILANCE BODIES
Mani Shri Jose K.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there has been demand from certain quarters for making Audit and Vigilance Bodies multi-member;
- (b) if so, the details thereof; and
- (c) if so, the steps being taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE.(SHRI V. NARAYANASAMY)

(a) & (b) : The Central Vigilance Commission is already a multi-member body under the Central Vigilance Commission Act, 2003. As per information furnished by the Ministry of Finance, Government has received a suggestion from the High Level Committee for Commonwealth Games, 2010 for making the Comptroller and Auditor General of India (CAG) a multi-member body.

(c): Any change in the present structure of CAG would require an amendment to the Constitution and, therefore, any decision with regard to changing its structure has to be examined very carefully. As per information furnished by the Ministry of Finance, the international best practices especially in USA, UK, Canada, etc. are being assessed regarding the structure of apex audit body in those countries.